

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 202 OF 2016 &  
IA NOS. 746 OF 2016, 747 OF 2016, 15 OF 2017 AND 16 OF 2017**

**Dated: 15<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Sasan Power Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Vishal Anand

Counsel for the Respondent(s)

:

Mr. K. S. Dhingra for R.1

Mr. G. Umapathy

Mr. Aditya Singh for R.2

Mr. Rajiv Srivastava

Ms. Gargi Srivastava

Ms. Garima Srivastava for R.3 to 6

Mr. M. G. Ramachandran

for R.7 to 9 & 14

Ms. Ranjana Roy Gawai

Mr. Prem Anand for R.9 & 10

Mr. Abhijeet Rastogi

Mr. Rahul Dhawan for R.11 & 12

Mr. Anand K. Ganesan for R.13

**ORDER**

**IA NOS. 746, 747 of 2016 & I.A. NOS.15, 16 OF 2017**

*(Appl. for condonation of delay in filing rejoinder)*

Delay in filing rejoinders is condoned and rejoinders are taken on record.  
Applications are disposed of.

**Appeal No. 202 of 2016**

It is represented that pleadings are complete.

List the matter for hearing on **29.05.2017**.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/sh*